

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.315/MP/2025

Subject : Petition under Section 79(1)(a) and (f) of the Electricity Act, 2003, read with relevant provisions of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and amendments thereof regarding wrongful levy of Transmission Deviation Charges on injection of infirm power from Parbati-II HEP 800 MW Project.

Petitioner : NHPC Limited (NHPC)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **12.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NHPC
Ms. Ranjitha Ramachandran, Advocate, CTUIL
Shri Aneesh Bajaj, Advocate, CTUIL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner and the Respondent, CTUIL, made detailed submissions and concluded their respective arguments.

2. At their request, the Commission permitted both sides to file their respective written submissions within two weeks with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

